



## Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.461/2019 in O.A. No.590/2019

Monday, this the 10<sup>th</sup> day of February 2020

**Hon'ble Sri Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Sri A. K. Bishnoi, Member (A)**

Sanjeev Kapur  
 Additional Director General (Retired)  
 s/o Shri Sunil Jaggi  
 J3/19, First Floor, Rajouri Garden  
 New Delhi – 110 027

..Applicant  
 (Mr. Naveen Kumar, Advocate for Mr. A K Trivedi,  
 Advocate)

Versus

1. Shri Girish Chandra Murmu  
 The Secretary (Expenditure)  
 Department of Expenditure  
 Ministry of Finance, GOI  
 Room No.129A, North Block,  
 New Delhi – 110 001

2. Shri K V Eapen, the Secretary  
 Department of Pension & Pensioner's Welfare  
 Ministry of Personnel, PG & Pensions  
 Room no.514, Sardar Patel Bhawan  
 Parliament Street, New Delhi 0 110 001

...Respondents

(*Nemo*)

### OR D E R (ORAL)

**Justice L. Narasimha Reddy:**

The applicant filed O.A. No.590/2019 in relation to  
 fixation of his pay scale. The O.A. was disposed of on



22.02.2019 directing the respondents to take decision within a period of three months. This C.P. is filed alleging that the respondents did not comply with the order passed in O.A.

2. The respondents filed a counter affidavit and thereafter compliance affidavit. It is stated that through an order dated 06.11.2019, the issue raised by the applicant was examined in detail and it was observed that the pension of the applicant does not warrant any modification.

3. In view of this, the contempt case is closed. There shall be no order as to costs.

**February 10, 2020**  
/sunil/